

[3418]

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

FRIDAY, THE FOURTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 27854 OF 2024

Between:

Sai Teja Reddy Kamatam, S/o K. Narsimha Reddy Aged about 21 years, Occ Student R/o Flat NO. 103, Sri Sai Maple Towers Silpa Park, Near Maharshi Vidyamandir school, Kondapur Hyderabad.

...PETITIONER

AND

1. The State of Telangana, Rep.by its Principal Secretary, Medical, Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. Kaloji Narayana Rao University Of Health Sciences, Rep.by its Registrar, Warangal, Warangal District.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, order or direction more one in the nature of WRIT OF MANDAMUS declaring the action of the respondents particularly the 2nd respondent in not granting permission to the petitioner to upload C Category NRI quota documents for admission into MBBS course under Management quota C Category in the 2nd Phase of counseling for the academic Year 2024-2025 is illegal, arbitrary, contrary to the rules and unconstitutional

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider and permit the petitioner to upload NRI Documents for admission into MBBS Courses under Management Quota C Category in the second Phase of counseling for the Academic year 2024-2025 Pending disposal of the above Writ petition

Counsel for the Petitioner: SRI. MOHD GULAM RASOOL

**Counsel for the Respondent No.1: Ms. SWAPNA MADHURI,
AGP FOR MEDICAL HEALTH AND
FAMILY WELFARE**

Counsel for the Respondent No.2: SRI G. RAVI REP SRI A. PRABHAKAR RAO, SC

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.27854 of 2024

ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

Mr. Mohd. Ghulam Rasool, learned counsel for the petitioner.

Ms. Swapna Madhuri, learned Assistant Government Pleader for Health, Medical and Family Welfare Department appears for respondent No.1.

Mr. G.Ravi, learned counsel representing Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences, appears for respondent No.2.

2. With the consent of the parties, the matter is heard finally.

3. In this writ petition, the petitioner *inter alia* has prayed for the following relief:

"For the reasons stated in the accompanying affidavit, the petitioner herein prays that this Court may be pleased to issue a Writ, order or direction more or less in the nature of WRIT OF MANDAMUS declaring the action of the respondents, particularly the 2nd respondent in not granting permission to the petitioner to upload 'C' category NRI quota documents for admission into MBBS course under Management quota 'C' category in the 2nd phase of counseling for the academic year 2024-25 as illegal, arbitrary, contrary to the rules and unconstitutional and pass such other order or orders as this Court deems just and proper in the circumstances of the case."

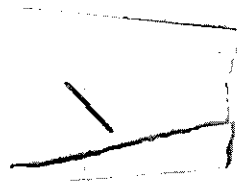
4. Learned counsel for the petitioner submitted that inadvertently the petitioner could not register for admission under management quota 'C' NRI category. Therefore, the University is not permitting the petitioner to seek admission under Management Quota 'C' NRI

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category. He further submitted that the petitioner be granted liberty to submit a representation to the University and the University be directed to decide the said representation in a time bound manner.

5. Learned Standing Counsel for the University submitted that the last date of registration was 23.08.2024 and thereafter, merit list has been prepared, which shall be published at the time of indicating the web options. However, it is fairly submitted by him that in case the petitioner submits a representation, the same shall be dealt with by the University in accordance with law.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with liberty to the petitioner to submit a representation before the University with regard to his grievance. Needless to state that in case such a representation is



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made, the University shall decide the same within a period of two (2) days thereafter. It is made clear that this Court has not expressed any opinion on the merits of the matter.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

**SD/-V.HARI PRASAD
ASSISTANT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Medical, Health and Family Welfare Department, Secretariat Buildings, T.S., Hyderabad.
2. The Registrar, Kaloji Narayana Rao University Of Health Sciences, Warangal, Warangal District.
3. One CC to SRI. MOHD GULAM RASOOL Advocate [OPJC]
4. Two CCs to GP FOR MEDICAL HEALTH FAMILY WELFARE, High Court for the State of Telangana at Hyderabad [OUT]
5. One CC to SRI. A. PRABHAKAR RAO, SC [OPUC]
6. Two CD Copies

BM
BSK



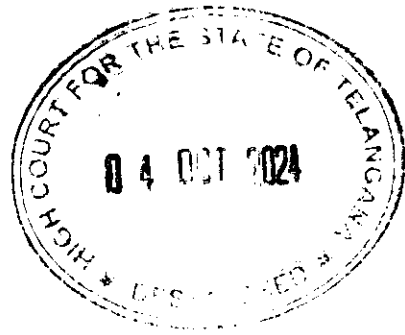
CC TODAY

HIGH COURT

DATED:04/10/2024

ORDER

WP.No.27854 of 2024



DISPOSING OF THE WRIT PETITION
WITHOUT COSTS

(9)
04/10/24
LKS